

REVIEWS ON AND ANNUAL REPORTS OF ELECTRONICS CORPORATION OF INDIA LTD. HYDERABAD FOR 1980-81 URANIUM CORPORATION OF INDIA LTD. JADUGUDA MINES SINGHBHUM (BIHAR) FOR 1980-81 AND INDIAN RARE EARTH LTD. BOMBAY, FOR 1980-81.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C.P.N. SINGH):

I beg to lay on the Table

a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1980-81.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-3343/82].

(2) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda Mines Singbhum (Bihar) for the year 1980-81.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda Mines. Singbhum (Bihar) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3344/82].

(3) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1980-81.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3345/82].

NOTIFICATION UNDER CENTRAL INDUSTRIAL SECURITY ACT, 1968, DELHI POLICE ACT, 1978 AND ALL INDIA SERVICES ACT 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of Central Industrial Security Force Act, 1968:—

(i) The Central Industrial Security Force (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 1109 in Gazette of India dated the 19th December, 1981. [Placed in Library. See No. LT-3346/82].

(ii) The Central Industrial Security Force (Third Amendment Rules, 1981, published in Notification No. S.O. 167 in Gazette of India dated the 23rd January, 1982.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978) —

(i) The Delhi Segregation and Management of Persons or Animals desigised diseased or supposed to be diseased) Regulations, 1981, published in Notification No. 3156/80 Spl. Cell in Delhi Gazette of dated the 13th November, 1981.